

Before the National Green Tribunal, Kolkata

O.A. No. 63 of 2024 (EZ)

24
SL. NO. (Earlier Original Application No. 18/2024/PB)

Ajay Kumar Murarka

... Applicant

Versus

State of Jharkhand & Ors.

... Respondents



For GM Iron & Steel Company Limited

Anish Iqbal.
Director/Authorised Signatory

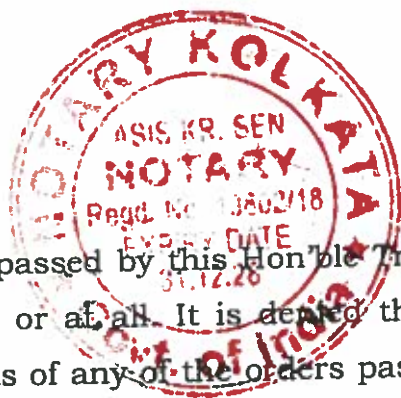
Affidavit in Reply to the Supplementary Affidavit filed on behalf of the Jharkhand State Pollution Control Board being the respondent no. 2 by the respondent no. 4

I, Anish Iqbal, son of SM Hasib, aged about 37 years, by faith- Muslim, working for gain at GM Iron & Steel Co. Limited, having its registered office at 7, Waterloo Street 2nd Floor, Kolkata, West Bengal-700069, do hereby solemnly affirm and say as follows:-

1. I am the authorized representative of the respondent no.4 company herein. I have been duly authorized by the respondent no. 4 Company to make and affirm the instant affidavit for and on behalf of the respondent no. 4. I am well conversant with the facts and circumstances of the instant case. I am as such, competent to make and affirm the instant affidavit for and on behalf of the respondent no. 4 i.e GM Iron & Steel Co. Limited.
2. I have been served with a copy of a Supplementary Affidavit filed on behalf of the respondent no. 2 said to have been affirmed by one Rajiv Lochar Bakshi on 30th September, 2024 (hereinafter referred to as the "said Supplementary Affidavit"). I have read and understood the meaning, contents and purport thereof.
3. With respect to the contents of paragraphs 1 to 3 of the said supplementary affidavit, save and except what are matters of record, all allegations to the contrary are denied and disputed. It is denied that the deponent is well acquainted with the facts or circumstances of the instant case. It is denied that the deponent has gone through

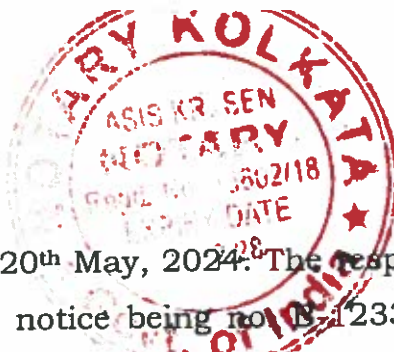
the order dated 15th February, 2024 passed by this Hon'ble Tribunal or the subsequent orders, as alleged or at all. It is denied that the deponent has understood the contents of any of the orders passed in the instant proceeding. It is denied that deponent has been authorized to swear the affidavit by the competent authority, as alleged or at all. It is denied that the deponent has gone through the relevant files or records in the present case, as alleged or at all.

4. With respect to the contents of paragraphs 4 to 6 of the said supplementary affidavit, save and except what are matters of record, all allegations to the contrary are denied and disputed. It is denied that the respondent no. 4 had not submitted any reply to the show cause notice being no. B-1233 dated May 20, 2024, as alleged or at all. It is stated that the respondent no. 4 had issued a reply dated 28th May, 2024 to such notice. A copy of the reply dated 28th May, 2024 showing a receipt copy is annexed hereto and marked with the Letter "A". It is stated that the respondent no. 4 had filed a reply disclosing all the steps taken by the respondent no. 4 to comply with the show cause notice issued by the respondent no. 2. It is surprising and shocking to note that in-spite, the respondent no. 4 having submitted a detailed reply to the show cause notice dated 20th May, 2024 vide its communication dated 28th May, 2024 which was duly acknowledged by the respondent no. 2, the respondent no. 2 under its Supplementary Affidavit dated 30th September, 2024 suppressed and ignored and simply gave a go bye to the very existence of the said reply dated 20th May, 2024. The respondent no. 2 never further rebutted to the contents of the reply of the respondent no. 4 by its letter dated 28th May, 2024. It is humbly submitted that the respondent no. 2 ought to have dealt with the contentions / submissions made by the respondent no. 4 in its reply dated 28th May, 2024 and should have communicated to the respondent no. 4 about its contentions vis-à-vis the submissions made by the respondent no. 4 vide its letter dated 28th May, 2024 in response to the show cause notice dated 20th May, 2024.
5. Before I deal with the allegations made and contained in paragraphs 7 to 10 of the said supplementary affidavit, I humbly submit that the purported show cause notice being no. B-1869 dated 21.08.2024 is a repetitive one having the same cause of action as that of the show



For GM Iron & Steel Company Limited

A. K. Ghoshal,
Director/Authorised Signatory



cause notice being no. B-1233 dated 20th May, 2024. The respondent no. 4 had replied to the show cause notice being no. B-1233 dated 20th May, 2024 vide its letter dated 28th May, 2024 which although been received by the respondent No. 2 has never been rebutted rather have been ignored and has been given a complete go bye by the respondent no.2. I further humbly submit to state that the contents of show cause notice being no. B-1869 dated 21st August, 2024, suffers from constructive res-judicata and also is non-est. Now I deal with respect to the contents of paragraphs 7 to 10 of the said supplementary affidavit, save and except what are matters of record, all allegations to the contrary are denied and disputed. Having made the aforesaid statements challenging the very maintainability of the show cause notice being no. B-1869 dated 21st August, 2024, we state however, it is denied that the respondent no. 4 had not issued any reply to the show cause notice dated 21st August, 2024, as alleged or at all. It is denied that the respondent no. 4 has nothing to say or rebut the alleged non-compliances or the environmental compensation imposed upon the unit, as alleged or at all rather it is submitted that the respondent no.4 has already given its reply to the show cause being no. B-1233 dated 20th May, 2024 vide its letter dated 28th May, 2024. It is stated that the respondent no. 4 had by way of a letter dated 28th August, 2024 replied to the show cause notice dated 21st August, 2024 filed by the respondent no. 2. The respondent no. 4 in the said letter dated 28th August, 2024 had duly indicated to the respondent no. 2 as to what are the steps taken by the respondent no. 4 in complying with the observations made by the respondent no. 2 and also refuted the calculation of the compensation to be paid by the respondent no. 4. It is stated that the respondent no. 4 has also issued a reply to the closure notice dated 30th September, 2024 through a letter dated 4th October, 2024, wherein, the respondent no. 4 had brought to the notice of the respondent no. 2 that the respondent no. 4 has been taking steps for compliance and that no closure order ought to be issued against the respondent no. 4. A copy of the reply dated 28th August, 2024 and a copy of the letter dated 4th October, 2024 issued by the respondent no. 4 are annexed hereto and collectively marked with the Letter "B". It is denied that the affidavit is filed bona fide or in the

For GM Iron & Steel Company Limited

Anis Kr. Sen

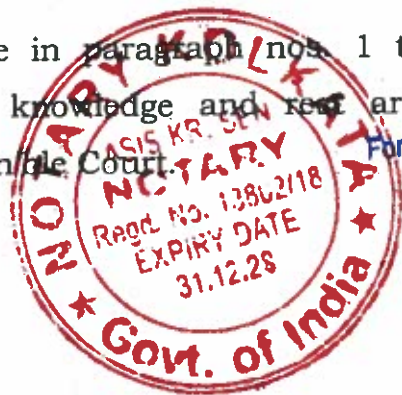
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interest of justice. It is stated that the respondent no. 2 is acting in the most mechanical manner and whimsically without even considering the replies issued by the respondent no. 4. The respondent no. 4 has been diligently taking steps in terms of the observations made by the respondent no. 2 and has also filed replies to all the show cause notices bringing to the notice of the respondent no. 2 compliances on the part of the respondent no. 4. The respondent no. 4 has also attended the hearings so fixed by the respondent no. 2. As such the closure order, issued by the respondent no. 2 has been passed without considering the replies filed by the respondent no. 4 and ought to be set aside. The whimsical attitude and mechanical manner demonstrating total non-application of mind by the respondent no.2 shall much more be evident from the purported reason it assigned for issuing the closure direction on the respondent no.4 vide its memo bearing reference no. 2117 dated 30th September, 2024 which is eventually the date of affirming the supplementary affidavit of the respondent no.2 under reply. The purported reason assigned by the respondent no.2 is ill founded and based on suppression of facts and the alleged reasons assigned thereof, for "non-compliance"/"preferred not to reply" are perverted findings against the facts and evidences in hand. I humbly submit that the closure direction bearing reference no. 2117 dated 30th September, 2024 has been issued illegally defeating all norms of natural justice and hence, cannot be legally tenable and binding on the respondent no.4.

6. That the statements made in paragraph nos. 1 to 5 of the said affidavit are true to my knowledge and rest are my respectful submissions before this Hon'ble Court. For GM Iron & Steel Company Limited

Identified by me

Advocate
Advocate
WB 1264/2011



Director/Authorised Signatory
Deponent

10 FEB 2025

Solemnly affirmed and declared
Before me on Identification

ASIS KUMAR SEN
ASIS KUMAR SEN
City Civil Court
Kolkata
Reg. No. 13802/18 Govt. of India

Letter - "A"

Show cause notice
Submit to JSPCB
Ranchi

Dated-28-05-2024

To,
Kamlakant Pathak,
Section Head
Ranchi (Jharkhand)

Ref no.OA /63/2024/EZ/B-1233

Sub:- Reply to the Show cause notice in the matter of O.A No. 63/2024 (Earlier O.A. No. 18/2024/PB) in the matter of Ajay Kumar Murarka Vs State of Jharkhand & Ors) pending before the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata - Regarding.

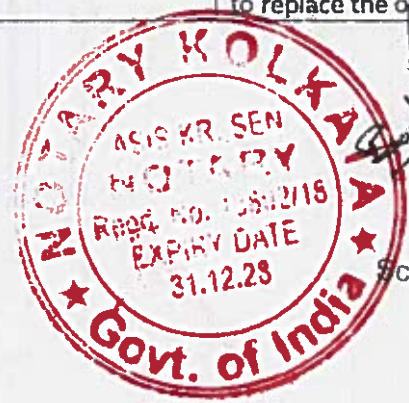
Dear Sir,

We are submitting as per your notice as per facts step by step with photograph.

S.No		Remark
1.	The ministry of Environment and Forests Govt.of India has issued EC in favour of M/s Bimaldeep steel Pvt ltd.vide letter No.J-11011/641/2009-IA.2 (1)dt.17/01/2011.The earlier project proponent, M/s Bimaldeep steel private limited, since being granted EC to the project in 2011, has not submitted timely half yearly compliance report to the Regional office of MOFE&CC as well as SPCB.	We received the CTO (Consent to Operate) grant after the revolution on 08-04-2022, and finally, we started production on 05-05-2022. We submitted the half-yearly compliance report to the regional office of MoEF&CC as well as SPCB on 24-11-2023 and 18-12-2023. We will submit the next compliance report in June 2024.
2.	It was observed that the project had huge stroge of bag filter dust as well as ESP dust stored within the industrial premises unsystematically .The project should prepare a safe disposal plan for these wastes As per the prevailing rules and regulations laid down by the pollution control board.	We have already cleaned the ESP dust as well as the bag filter dust, and we are using the wastes dust for land filling in the lower down areas.
3.	The project has to develop green belt as stipulated in the Environment clearance letter but the same has been not complied.	We are already planning to carry out planting in the development area and have also placed an order for the green belt area to be established within the next 10 to 15 days.
4.	All the roads within the industrial unit need to be made concrete/ black topping to reduce the fugitive emissions.	We have already given the order to the contractor to construct the road within 4 to 6 months in the iron ore and coil storage area.
5.	Fugitive emission was seen from various sections as leakages were found during the inspection.	We have already placed an order for a new air exchanger to replace the old one.

GM IRON & STEEL CO.-I.T.).

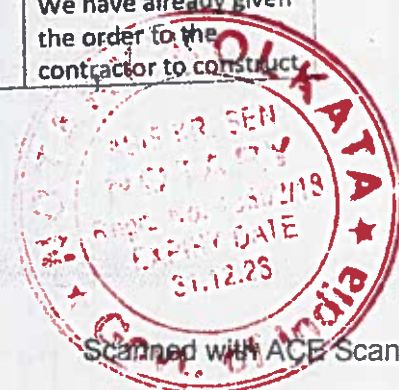
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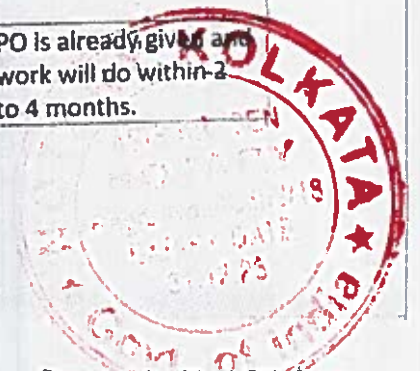
		work will be completed within 6 to 8 months.
6.	Housekeeping was found not up to the marks as raw materials and solid waste were also found kept in open.	We have made a plan to construct a new shed with an RCC floor and housekeeping is now up to date.
7.	Project has not constituted separate Environmental management cell equipped with full fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions and Environmental statement is also not being filled properly.	We have already appointed an Environment and Safety Manager (Shudhansu Prakash), and we have also applied for the QMS (quality management system) certificate and we are submitting proper environmental statement.
8.	Display Board is wall painted and not being updated on regular basis. Project need to install digital Display screen near the main gate for public display.	We will complete the digital display Board within 15 days.
9.	Project authorities have not submitted charter on Corporate responsibility for environment protection immediately after one year of production.	We are submitting a charter on corporate responsibility for the new plant, along with photographs
10.	Project authorities were asked to submit detailed layout plan of the plant but the same has been not made available by the unit's representatives.	We are submitting detailed layout plan of the plant.
11.	Project has installed and functioning ESP and chimney which are claimed to be outside the 13-acre land and lies in the disputed 4.67 acre lands. But the structure seems to be old and constructed by the earlier owner of the Unit. ESP and stack are integral part of the sponge Iron Unit and the project cannot be run without operating Air pollution control devices as mentioned above situated at disputed land.	When we purchased this plant from CFM, they handed over the ESP and chimney within the 13-acre land. The ESP and chimney are to be inside the 13-acre land, and this matter is already running in judicial court.

The point-wise status of compliance to the conditions stipulated in the earlier C.T.O issued by the JSPC Board vide Ref.No.JSPCB/HO/RNC/CTO-14997114/2023/516 dated 23.03.2023 is as given below:

Sl	Specific condition	Status of compliance	Remarks
1.	That, the occupier shall make the approach road and roads within premises of the plant and work areas asphalted or concreted	Partially Complied	We have already given the order to the contractor to construct the road within 4 to 6 months(PO copy attach)
2.	That, the occupier shall purchase raw material only from valid source	Being complied	Yes, we have purchase raw material only from valid source.
3.	That, the occupier shall make work area and transport roads concrete/black top	Partially complied	We have already given the order to the contractor to construct



			the road in transport road within 4 to 6 months(PO copy attach)
4.	That, the occupier shall submit photographs of tree plantation rain water harvesting, Boundary wall and water sprinkling system	Assure to complied	Already PO given for rainwater harvesting and for new belt plantation(attach photograph)
5.	That, the occupier shall submit noise monitoring report to the Board	Being complied	I have attach the copy of noise monitoring report.
6.	That, the occupier shall comply with conditions of authorization under Hazardous and other Wastes(management and transboundary movement)rules 2016	Being complied	Already PO is given for digital display board and (PO copy attach)
7.	That, the occupier shall ensure the cleaning and wetting of ground regularly to improve housekeeping	Being complied	We have planning to installed mixed fog/mist cannon system within 1 to 2 months
8.	That, the occupier shall have its conveyor belt for transporting the materials fully covered all along its way and transfer points and suction system should be connected to dusting equipment.	Being complied	
9.	That, the occupier shall make water sprinkling arrangement in areas around crushing and screening units, raw material heaps at unloading points heavy vehicle movement areas, roads and waste dump sites etc.	Being complied	
10.	That, the occupier shall construct the shed for keeping Iron ore properly and ensure crushing and screening operation in shaded enclosed area.	Partially complied	We have plan to extension the shed for keeping iron ore and work will done before the rainy season.
11.	That, the occupier shall operate and maintain Air pollution control device (APCD) regularly and submit photographs.	Being complied	
12.	That, the occupier shall comply the provision of charter on corporate responsibility for environment protection immediately after one year of production	Being complied	We will submit the photograph
13.	That, the occupier shall construct garland drain, toe wall and settling tank for storage of solid wastes and raw	Partially complied	PO is already given and work will do within-2 to 4 months.



	materials separately and de-siltation of settling tanks shall be done regularly.		
14.	That, the occupier shall submit compliance of condition of CTO half yearly to be Board.	Partially complied	
15.	That, the occupier shall regularly operate closed circuit television (CCTV) camera for monitoring operational status of APCDs	Being complied	All CCTV work properly
16.	That, the occupier shall operate and maintain Air pollution control Device(APCD)regularly and submit the photograph	Being complied	We will submit regularly photograph of (APCD)
17.	That, the occupier shall ensure that no fly ash laden air should go to the nearby village. There must be proper protection to villagers from fly ash laden air like three tier tree plantation fine mesh net etc.		Further not applicable and we have not CPP in plant
18.	That, the occupier shall submit NOC from central ground water authority/state ground water authority regarding extraction/consumption of ground water.	Being complied	We have attached copy of NOC from central ground water authority
19.	That, the occupier shall operate on-line emission monitoring system and ensure uninterrupted and regular transmission of data to JSPCB server.	Being complied	We will attached the copy of data monitoring (6 months average report)
20.	That, the occupier shall operate PM10 analyzer with online connectivity and ensure uninterrupted and regular transmission of data to JSPCB server.	Being complied	As per CPCB and JSPCB guidelines
21.	That, the occupier shall operate Effluent treatment plant(ETP)	Being complied	The process water is kept in the close circuit.
22.	That ,the occupier shall raise the height of all stacks attached with air pollution control devices(APCD)up to 30 meters	Being complied	
23.	That, the occupier shall comply fugitive emission standards of 2000 g/m3 at a distance of 10 meter from raw material crusher and product handling areas etc.	Partially complied	We have already placed an order for a new heat exchanger to replace the old one, and the work will be completed within 6 to 8 months.(PO copy attached)
24.	That, the occupier shall provide separate electricity meter with all APCD	Partially complied	We are submitting photograph of separate electricity meter with all APCD
25.	That, the occupier shall install	Partially complied	(order given)



	mechanical operated system for timely collection and removal of the flue dust generated in air pollution control device.		
26.	That, the occupier shall provide software controlled interlocking facility keeping in view of on-line emission and effluent monitoring system to ensure stoppage of feed conveyor, so that the feed to the kiln would stop automatically, if emergency/safety cap of the rotary kiln is opened or ESP is non-operational	Ensure to complied	After complete the new heat exchange work, we will installed .
27.	That, the safety cap/emergency stack of rotary kiln type plant, which is generally installed above the after burner chamber(ABC)of feed end column should not be used for discharging untreated emission, bypassing the air pollution control device	Assure to complied	
28.	The content of Environmental clearance vide F.No.J-11011/641/2009-IA (1) dated 17.01.2011 for expansion of sponge Iron plant (100 TPD to 200 TPD)and installation of steel melting shop (330 TPD)and captive power plant(12MW-4MW WHRB & MW AFBC)by M/s Bimaldeep Steel Private Limited.	The project has applied for transfer of EC to MoEF&CC vide letter dated:08.02.2024	
29.	That, the occupier shall dispose fly ash as per Fly ash notification 1999 and its amendment therein		Further not applicable and we have not CPP in plant
30.	That, Regular monitoring of influent and effluent surface sub-surface and ground water (including chromite) should be ensured and treated wastewater should meet the norms prescribed by the state pollution control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the ministry's Regional office at Bhubaneswar SPCB and CPCB.	Assure to complied	We have attached the test copy
31.	That, A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal		Action plan must be done.
32.	That, proper handling, storage,utilization and	Assure to complied	We load the waste solid material cover it



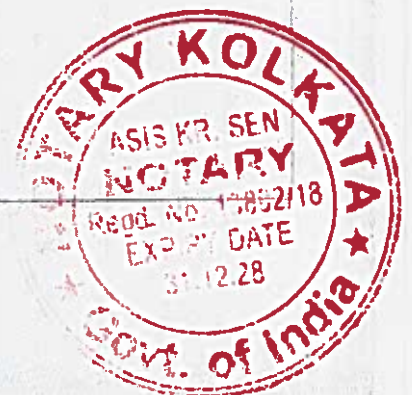
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	disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, and use of solid/hazardous waste should be submitted to the ministry's Regional office at Bhubaneswar,SPCB and CPCB.		properly, and then dispose of it.
33.	That, vehicular pollution due to transportation of raw material and finished products shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.	Partially complied	
34.	That, the water consumption shall not exceed as per the standard prescribed for the steel plants.	Being complied	Relevant report
35.	That, the occupier shall submit applications for renewal of consent under section 25/26 of the water(prevention & control of pollution)act,1974 and under section 21 of the Air (prevention & control of pollution)Act,1981 again 120 days prior to the date of expiry of this consent i.e.31.03.2025 with documents showing compliance of all of the above condition.	Assure to compiled	

(B)	General conditions		
SI	Stipulated conditions	Status of compliance	Remarks
01.	That, the occupier shall maintain the National Ambient Air Quality standard given below:	PM 10 analyzer has been installed for regular monitoring.	
02.	That, the occupier shall maintain the emission quality within the standard and the quantity as follows:	OCEMS has been installed Assured to maintain	
03.	That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard(s)and the discharge quantity as below:	ETP not installed, but water is being kept in close circuit.	
04.	That, the occupier shall dispose of solid wastes as follows:	Partially complied	
05.	That, the occupier shall keep DG set(s) within acoustic enclosure(s) and shall keep the height(s)of exhaust pipet(s)as per central pollution control board norm.	Complying with	
06.	That, the occupier shall install and	Partially complied	We have attached Po copy



	maintain central ground water Board/state Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.	Work is going on	with progress report with photograph.
07.	That, the occupier shall grow and maintain greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.	Existing old plantations are being enhanced, and new unused areas are being prepared for plantation	
08.	That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year.	We have submit ENV.statement with properly filled	
09	That the occupier shall submit report(s)duly monitored and issued by an NABL accredited/ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-Para(2),(3),(4) and (5) of paragraph 3 of this CTO yearly at required periodicity.	Submitted	We have attached the latest test report accordingly
10.	That, this CTO is valid subjected to the validity of mining lease/Mining plan/Ecofriendly/Environmental clearance, if applicable. In case of no renewal of Mining lease/Mining plan, this consent shall be treated as revoked automatically.	Agreed	
11.	That, this CTO is issued from the Environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. the sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/unit/occupier	Agreed	
12.	That, this CTO shall not in any way, adversely affects or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the state Board for violation of the provisions of the Act or the Rules made there under	Agreed with	
13.	That, the occupier shall comply with all applicable provision of the water (prevention & control of pollution)Act,1974;the water (prevention & control of pollution)cess Act,1977;The Air (prevention & control of pollution)Act,1981;and the	Assured to complied	



Environment(Protection)Act,1986 and Rules made there under.

The point-wise status of compliance to the conditions stipulated in the Environment clearance letter issued by the ministry vide letter No J-11011/641/2009-IA.2 (1) dated 17.01.2011 is given below:

Sl	Stipulated conditions	Status of compliance	Remarks
I.	Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. On-line ambient air quality monitoring and continuous stack monitoring facilities for all the stack shall be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP) and bag fill etc. shall be provided to keep the emission levels below 50 mg/Nm by installing energy efficient technology	The project has installed Electrostatic precipitator (ESP) in the plant and the stack emissions are monitored continuously and connected to the CPCB server. There is a single stack of 30 metres height. The project has also installed bag filters in the project at various dust generation machinerles and location to reduce dust emissions	Being complied We will improved as per suggestion
II.	As proposed, Electrostatic precipitator (ESP) shall be provided to WHRB, FBC and DRI plants to coo particulate emissions within 50 mg/Nm. Fume extraction system shall be provided to induction furnaces to control the emissions within the prescribed standards.	it was observed that the project has ESP installed for the DRI plant	Being complied
III.	The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.	The project has submitted reports on the monitoring of the Ambient Air Quality in the industrial plant.	Being complied
IV.	Gaseous emission levels including secondary fugitive emissions from all the sources shall be control within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines/Code of Prac issued by the CPCB shall be followed. New standards for the sponge iron plant issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008 should be followed.	it was observed at site that the project has installed monitoring equipment for continuous gaseous emissions monitoring from the stack. This is being transmitted to the CPCB and JSPCB servers online. The stack emission values have been mentioned at table number 1, in the compliance to specific condition no(1). values reported are within the limits.	Partially complied submitting of fugitive monitoring report within 1 year and we will develop monitoring mechanism for fugitive emission



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V.	Hot gases from DRI kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse soiled and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fan and stack	During inspection and also as per the information submitted by the project, it is noted that the hot gases from the DRI kiln is passed through Dust settling chamber (DSG) and after burning chamber (ABC) to burn CO. The gas is later passes through the ESP, ID fan and the stacks, cleaned before leaving out into the atmosphere	Partially complied
VI.	Total water requirement shall not exceed 1,050 KLD. Efforts shall further be made to use maximum water from the rain water harvesting sources. Use of air cooled condensers shall be explored and closed circuit cooling system shall be provided to reduce water consumption and water requirement shall be modified accordingly. All the effluent shall be treated and used for ash handling, dust suppression and green belt development. No effluent shall be discharged and zero discharge shall be adopted. Sanitary sewage should be treated in specific tank followed by soak pit.	It was observed during the site inspection that the project is drawing water from the 7 numbers of Tube wells for which the project authorities have made applications to the Ground water authorities vide letter No.87296 dated 21.01.2023. Water from the plant is directed into a settling chamber in which the suspended particulate matter is removed and then the clear water is recalcuated and re-used in the industry.	Partially complied Regarding the sewage treatment plant, the purchase order (PO) copy has been submitted, and we will complete it within 6 to 8 months.
VII.	Effort shall be made to make use of rain water harvested. If needed, capacity of the reservoir should be enhanced to meet the maximum water requirement. Only balance water requirement shall be met from other source.	During the inspection, it was noted that the project had had provision for collection and storage for rain water. The water was being used in the project for purposes like water sprinkling over roads for dust suppression, watering the plantations, washing, etc. However, it was noted that the project was drawing water through the 07 nos. of bore wells which are stated to have been made by the earlier owner.	Partially complied We have attached PO copy with photographs
VIII.	Regular monitoring of influent and effluent surface, sub-surface and ground water (including chromite) should be ensured and treated wastewater should meet the norms prescribed by the State Pollution Control Board or described under the Environment (Protection) Act, 1986	During the inspection, it was noted that the project was not discharging effluents to the outside the plant. Project proponents have not provided report on the influent and effluent water quality.	Being complied We have attached flow-meter in & out with photographs and online data sheet



	whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Ranchi, SPCB and CPCB.	The project proponent has also not submitted any report on the Leachate Study.	
IX.	The water consumption shall not exceed as per the standard prescribed for the steel plants.	As per the reports provided by the project proponents, It is noted that they are abiding by the condition.	Being complied
X.	All the coal fines, char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be used for briquette making or disposed off anywhere else. AFBC boiler shall be installed simultaneously along with the DRI plant to ensure full utilization of char from the beginning. Scrap shall be used in steel melting shop (SMS) and SMS slag and kiln accretions shall be properly utilized. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner.	It was observed during the inspection that the project does not have AFBC Boiler. Therefore, the coal fines and char from the DRI Plant is presently not being consumed in the AFBC boiler. The plant does not have SMS plant in operation. Presently, all the solid wastes are being stored within the plant and partly disposed to the vendors.	Partially complied After EC expansion we will comply.
XI.	Proper Utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2019.	The project does not have CPP in the plant and there is no generation of fly ash in the plant.	Further not applicable and we have not CPP in plant
XII.	Vehicular pollution due to transportation of raw material finished products shall be controlled. Proper arrangements shall also be made to control dust emission during loading and unloading of the raw material and finished product.	Water sprinkling is done by the project proponent through water tankers to water on the roads. It was noted that there were water sprinklers installed near the loading and unloading sites. However, the project needs to increase the number of water sprinklers along the roads as well as loading and unloading sites	Being complied
XIII.	All internal roads shall be black topped. The roads shall be regularly cleaned with mechanical sweepers. A 3- tier avenue plantation using native species shall be the linked coal mines shall be created within the unit	The project has made some parts of the roads concrete and have assured to make all roads concrete within one year time. Presently, cleaning is being carried out by means of manual cleaning.	Partially complied
XIV.	Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and composition, end use of solid hazardous waste should be	Presently, the project authorities are keeping all raw materials within project area. However, proper systematic means of covering of materials by sheds or by tarpaulin and storage of raw	Partially complied



	submitted to the Ministry's Regional Office at Bhubaneswar SPCB and CPCB.	materials, with proper covering and measures to check spillage are to be adopted by the project proponents.	
XV.	A time bound action plan shall submit to reduce solid waste, proper utilization and disposal.	The project has assured to submit Time Bound Action Plan to reduce solid waste and its proper utilization.	Partially complied We have attached PO and the dispute will be resolved within 6 months.
XVI.	Risk and Disaster Management plan along with the migration measures shall be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB within 3 months of issue of environment clearance	The project proponents have assured to prepare and submit Risk and disaster management plan to this office.	Partially complied Disaster management related plan is submitting
XVII.	As proposed, green belt shall be developed in 33% of plant area as per the CPCB guidelines in consultation with the DFO.	It was observed that the project has developed plantations along the boundary and within the plant. However, there was no systematic green belt raised in the industrial plant. The project should submit an Action Plan along with Implementation Schedule for raising 33% green belt as per the stipulation.	Partially complied We have developed new green area and photograph is attached.
XVIII.	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants should be implemented.	The project has assured to comply with the stipulation within the next 3 months' time period.	Partially complied We have plane for coming 1 year and previous year photograph attached
XIX.	'At least 5 % of the total cost of the project should be earmarked towards the corporate social responsibility and item-wise details along with time bound action plan should be prepared and submitted to the Ministry's regional Office at Bhubaneswar. Implementation of such program should be ensured accordingly in a time bound manner.	Some activities like distribution of plants, organizing Health Camps and distribution of sanitation materials in the village have been tn:htNn. The project proponents have assured to submit report on the Need Based Assessment Study and Development of CSR within 3 months time	Partially complied We have plane for coming 1 year and previous photograph attached
XX.	The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc.	As observed at site, there was no labour camp.	Being complied



	The housing may be in the form of temporary structures to be removed after the completion of the		
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B. General Conditions			
I.	The project authorities shall strictly adhere to the stipulations made by the Jharkhand Pollution Control (JPCB) and State Govt.	The project has obtained CTO from the Jharkhand State Pollution Control Board vide letter No. JSPCH /HQI RNCI CTO - 149971.141 2023/516 dated 23/ 031 2023 which is valid Up to 31/03/2025.	Being complied
II.	At no time, the emission shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.	As per the reports on environment quality monitoring provided by the project proponents, Stack emission recorded is SPM 46 mg/Nm ³ and the AAQ parameters recorded PM10- 86 ug/m ³ , PM2.5 - 51 ug/m ³ . Both the values are within the prescribed limits.	Being complied
III.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In Case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environment protection measures required, if any	The project has been recently taken up the current owner m/s GM iron and steel company limited. It is assured by the project proponent to comply with the stipulation.	Assured to comply
IV.	The gaseous emissions from various process units shall conform to the load/mass based standards notified by the Ministry on 19 th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location	The project proponents have assured to comply with the stipulation	Being complied
V.	The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules 1989 as amended in October, 1994 and January 2000. Authorization from the JPCB shall be obtained for collection, treatment, storage and disposal of	The project authorities have submitted copy of the authorization from the Jharkhand State Pollution Control Board vide Authorization no. JSPCB /HQI RNC/ HWM-16287064/2023/84 dated 12/12/2023	Being complied We have attached new application copy.



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	hazardous wastes.		
VI.	The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Waste (Management and Handling) Rules, 2003. Authorization from the pollution Control Board must be obtained for collection / treatment / storage / disposal of hazardous wastes	The project authorities have submitted copy of the authorization from the Jharkhand State Pollution Control Board vide Assured to Submit Authorization no. JSPCB/HO/RNC/HWM16287064/2023/84 dated 12/12/2023	Being complied We have attached new application copy.
VII.	The overall noise level in and around the plant area shall be kept well within the standards (85 dBA) by providing noise Committee. Control measures including acoustic hoods, silencers, enclosures etc. on all source of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1989 (viz, 75 dBA (day time) and 70 dBA (night time).	Noise monitoring reports not provided to the committee.	Being to submit We have attached latest test report copy
VIII.	The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table	The project has developed rain water harvesting structure for collection and a reservoir for its storage for use which requires regular maintenance	Being complied We have attached PO copy with photograph
IX.	Occupation Health shall Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	The project has not submitted information relating to the Occupational Health Surveillance carried out.	Partially complied We have attached staff health surveillance report copy.
X.	The project proponent shall also comply with all the environmental protection measures	The project proponents have submitted that they have purchased the plant from Bank during auction. They do not have a copy of the EIA/EMP prepared based on which EC has been issued by the Ministry. However, they have sought time of 3 months to comply with the stipulation.	Assured to comply within 6 months. We have attached name change copy on MoEF and after name change we will take expansion



			E.C, however we have submitted proper all the Environmental protection measures.
XI.	A separate Environmental Management Cell (equipped with full-fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions	As noted at site, the project does not have any separate Environment Management Cell with qualified personnel. The project needs to constitute EMC and report the same to this office.	Being complied We have submit appointment letter with name and contact number.
XII.	As proposed, Rs. 6047.00 Lakhs and Rs. 969.00 Lakhs shall be earmarked towards total capital cost and recurring cost/annum for environmental pollution control measures and judiciously used to implement the conditions stipulated by the Ministry of Environment and Forest as well as the State Government. A time bound implementation schedule shall be implement all submitted to the Ministry and its Regional Office at Bhubaneswar to implement all the conditions stipulated herein. The funds so provided shall not be diverted for any others purpose.	It is submitted by the project proponents that they would prepare Action Plan along with implementation schedule and submit the same within 3 months time to this Regional Office, MOEF&CC	Partially complied We have attached action plan for project proponents with implementation schedule.
XIII.	A copy of clearance letter shall be sent the proponent to concerned panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any from whom suggestions/representations, if any were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	The present project proponent, who has purchased the project from the Bank, has agreed to submit the same within next 3 months.	We have submit the letter for any flowing organization regarding plant operational going on smooth and no any problem
XIV.	The project proponent shall upload the status of compliance of the stipulation environment clearance conditions, including results of monitored data their website and shall update the same periodically. It shall simultaneously be sent to	The present project proponent, who has purchased the project from the Bank, has agreed to submit the same within next 3 months.	Assured to comply



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	the Regional Office of the MOEF, the respective Zonal Office of CPCB and PPCB. The criteria pollutant levels namely; RSPM (PM 2.5 and PM 10) SO ₂ , NO _x (ambient levels as well as stack)		
XV.	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated environmental conditions including result of monitored data (both in hard copies as well as by e-mail) to the Regional Office MoEF&CC. of MoEF, the respective Zonal Office of CPCB and the JSPCB. The Regional Office of this Ministry/CPCB/JSPCB shall monitor the stipulated conditions.	The project authorities have not provided six monthly compliance reports submitted to the Regional office MoEF&CC.	Being complied We have attached copy of last 6 month compliance report and we have presently submitting the next E.C compliance on June 2024
XVI.	The Environment Statement for each financial year ending 31st March in Form V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board' as prescribed under the Environment (Protection) Rules, 1986 as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the	Environmental Statement provided is of 21-22 but Data not filled properly Neither Date has been mentioned or nor any data filled. The data filled in Environmental statement submitted to the committee is Nil in most of the places which shows sheer negligence by the PP.	Being complied We have submit environmental statement 21-22 and 22-23 with proper field.
XVII.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the JSPCB and may also be seen at the website of the Ministry of D. • industry, M/s GM Iron and Environment and Forests at http://envfor.nic.in This shall be advertised within seven days from the date of issue of the newspapers that are widely circulated in the region of which one shall be in the /vernacular language of the locality concerned and a copy of the same should be forwarded to the regional office.	The project has applied for transfer of EC to MoEF&CC vide letter Dated: 08.02.2024 The present owner of the D. • industry, M/s GM Iron and steel company limited has not published any advertisement in the newspapers regarding their taking over of the industry.	Partially complied We have attached copy of name changed (application copy)
XVIII.	Project authorities shall inform the	Details on financial closure and final date	Partially



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Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	of approval of the project by the concerned authorities have not been provided to the committee.	complied
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Whereas, after perusal of the above said inspection report it was observed that non-compliance of many conditions of Environmental Clearance (EC) and Consent to Operate (CTO) is there so, the competent Authority has ordered to calculate the Environmental Compensation against the Unit as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The calculation of Environmental Compensation is given below as follows:-

CALCULATION OF ENVIRONMENTAL COMPENSATION OF M/S G.M IRON & STEEL CO.LTD. PHASE-3, ADITYAPUR INDUSTRIAL AREA, SARAIKELA-KHARSAWAN.

Nature of violation - Noncompliance of CTO & EC conditions.

Basis to levy the Environmental Compensation - Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where, EC- Environmental compensation

PI- Pollution Index of Industrial Sector

N -Number of days of violation took place

R - A factor in rupees for EC

S- Factor of scale of operation

LF - Location Factor

Now in this case,

PI is to be taken as 90 as the industry belongs to Red category (Iron & Steel (involving processing from ore/Integrated steel plants) and or Sponge Iron units) (as per CPCB's guidelines).

N is to be taken as 62 days from 11/03/2024 to 11/05/2024.

R is to be taken as 250 (as per CPCB's guidelines).



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S is to be taken 1.5 as the unit belongs to Large Scale as per Notification No. - S.O. 17(2)(E) - dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for m cro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.25 as the population of Saraikela-Kharsawan is > 1 million. (District Census Handbook, Saraikela-Kharsawan of 2011).

Therefore,

$$\begin{aligned} \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\ &= 90 \times 250 \times 1.5 \times 1.25 \\ &= ₹ 42,187.50/- \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ 42,187.50/-. So, the total Environmental Compensation for 62 days comes out to be ₹ 26,15,625.00/- (i.e. Twenty-Six Lakhs Fifteen Thousand Six Hundred and Twenty-Five Rupees Only).

Now, therefore, in view of the above and by exercising the powers vested under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981, the Competent Authority has been pleased to grant you an opportunity of being heard in person / through an authorized representative on 28.05.2024 at 11:00 A.M. in the Board's Head quarter to explain that why the above said Environmental Compensation may not be imposed upon your Unit. CTO issued to the Unit may not be revoked, closure order may not be issued & legal action may not initiated against the Unit. In case of failure to submit your part an ex parte order may be passed.

This issues with the approval of the Competent Authority.

Yours faithfully:

Kamlakant Pathak
20/05/2024
(Kamlakant Pathak)
Section Head

[Signature]

R/W. GSM Iron & Steel SC/15



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Letter - "B"



GM Iron & Steel Company Ltd.

CIN : U27310WB2007PLC113656 E-mail : gmsteelbbsr@gmail.com

PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area, Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

PLANT-Kurti, Khunti, Chandil (Opp. Mukhia Hotel), Dist. Seraikella-Kharsawan, Jh. - 832404

Dated-28-08-2024

To,
Mr. S. k Shrivastava
Jharkhand State Pollution Control Board
T A Division Building, HEC, Dhurwa,
Ranchi-834004 (Jharkhand)

Ref: Your letter no.6-1869, Dated-21-08-2024.

Your older later Ref no.OA/63/2024/EZ/B-1233, Dated-20-05-2024

Our Reply against show cause notice ref n0-nil, Dated-28-05-2024

Our Reply against show cause notice ref no-GISCL/24-25/11, Dated 05-07-2024

Sub:- Reply to the Show cause notice in the matter of O.A No. 63/2024 (Earlier O.A. No. 18/2024/PB) in the matter of Ajay Kumar Murarka Vs State of Jharkhand & Ors) pending before the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata - Regarding environmental compensation.

Dear Sir,

We are requesting to you kindly AS PER OUR CALCULATION OF ENVIROMENTAL COMPENSATION OF M/S G.M IRON & STEEL COMPANY.LIMITED 3RD PHASE, INDUSTRIAL AREA ADITYAPUR, and SARAIKELA-KHARSAWAN WILL BE FLOWING FACTS.

- Joint inspection visited date 09/04/2024, but environmental compensation calculation start date is 11/03/2024 to 11/05/2024 (Total 60 days) But even if calculated from your visit date, it is 33 days.
- We would like to tell Mr. that every Sunday in our plant, all the place where there is any kind of dust are cleaned in the entire plant.
- According to this, the next Sunday from 09/04/2024 to 14/04/2024, total 6 days. If according to your visit calculation process will be 6 days * 42,187.50 = 2,53,125.00.

Therefore, it is our humble request to you kindly consider our request for depositing Rs.2,53,125.00 (only 6 days) instead of the total environmental cost of Rs.26,15,625.00 (60 days). we would like to assure you that we will be ready to deposit the said amount within a week.
If sir feels appropriate, you can get all the facts checked again.

Thanking You
For G.M IRON & STEEL CO.LTD

Shudhan Prakash
Shudhansu Prakash

GM IRON & STEEL CO. LTD.

Shudhan Prakash
Authorized Signatory



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Kol. Off. : 7 Waterloo Street, 2nd Floor, Kolkata-700 069, Tel. : +91-332248 2623, Fax : +91-332248 0602

GM Iron & Steel Company Ltd.

CIN : U27310WB2007PLC113656 E-mail : gmsteelbbsr@gmail.com

PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,
Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

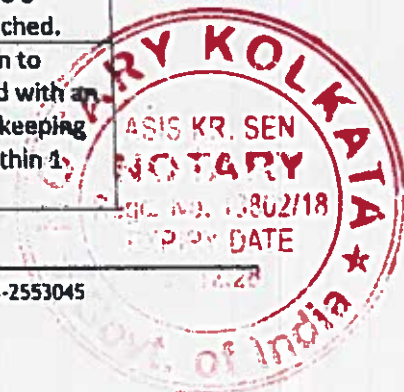
PLANT-Kurli, Khunti, Chandil(Opp. Mukhia Hotel),Dist.Seraikella-Kharsawan,Jh.-832404

We are submitting as per your notice as per facts step by step with photographs.

S.No		Remark
1.	The ministry of Environment and Forests Govt.of India has issued EC in favour of M/s Bimaldeep steel Pvt ltd.vide letter No.J-11011/641/2009-IA.2 (1)dt.17/01/2011.The earlier project proponent, M/s Bimaldeep steel private limited, since being granted EC to the project in 2011, has not submitted timely half yearly compliance report to the Regional office of MOFE&CC as well as SPCB.	We received the CTO (Consent to Operate) grant after the revolution on 08-04-2022, and finally, we started production on 05-05-2022. We submitted the half-yearly compliance report to the regional office of MoEF&CC as well as SPCB on 24-11-2023 and 18-12-2023. We will submit the next compliance report in June 2024.
2.	It was observed that the project had huge storage of bag filter dust as well as ESP dust stored within the industrial premises unsystematically .The project should prepare a safe disposal plan for these wastes As per the prevailing rules and regulations laid down by the pollution control board.	We have already cleaned the ESP dust as well as the bag filter dust, and we are using the wastes dust for land filling in the lower down areas.
3.	The project has to develop green belt as stipulated in the Environment clearance letter but the same has been not complied.	We are already planning to carry out planting in the development new green area and have also developed. Photograph is attached.
4.	All the roads within the industrial unit need to be made concrete/ black topping to reduce the fugitive emissions.	We have already given the order to the contractor to construct the road within 4 to 6 months in the iron ore and coil storage area and photocopy is attached.
5.	Fugitive emission was seen from various sections as leakages were found during the inspection.	We have already placed an order for a new heat exchanger to replace the old one, and the work will be completed within 6 to 8 months.phocopy attached.
6.	Housekeeping was found not up to the marks as raw materials and solid waste were also found kept in open.	We have made a plan to construct a new shed with an RCC floor and housekeeping is now up to date within 1 year.



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GM Iron & Steel Company Ltd.

CIN : U27310WB2007PLC113656 E-mail : gmsteelbsr@gmail.com

PLANT-A11P A12P A13P AND A14, A5P A6P A7 AB A9 A10 A11P, (II Phase, Industrial Area, Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

PLANT-Kurli, Khunti, Chandil (Opp. Mukhia Hotel), Dist. Seraikella-Kharsawan, Jh.-832404

7.	Project has not constituted separate Environmental management cell equipped with full fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions and Environmental statement is also not being filled properly.	We have already appointed an Environment and Safety Manager (Shudhansu Prakash), and we have also applied for the QMS (quality management system) certificate and we are submitting proper environmental statement.
8.	Display Board is wall painted and not being updated on regular basis. Project need to install digital Display screen near the main gate for public display.	Already installed. (photograph attached)
9.	Project authorities have not submitted charter on Corporate responsibility for environment protection immediately after one year of production.	Charter on corporate responsibility for environment protection copy is attached.
10.	Project authorities were asked to submit detailed layout plan of the plant but the same has been not made available by the unit's representatives.	We are submitting detailed layout plan of the plant. Copy attached
11.	Project has installed and functioning ESP and chimney which are claimed to be outside the 13-acre land and lies in the disputed 4.67 acre lands. But the structure seems to be old and constructed by the earlier owner of the Unit. ESP and stack are integral part of the sponge Iron Unit and the project cannot be run without operating Air pollution control devices as mentioned above situated at disputed land.	When we purchased this plant from CFM, they handed over the ESP and chimney within the 13-acre land. The ESP and chimney are to be inside the 13-acre land, and this matter is already running in judicial court.

The point-wise status of compliance to the conditions stipulated in the earlier C.T.O issued by the JSPC Board vide Ref.No.JSPCB/HO/RNC/CTO-14997114/2023/516 dated 23.03.2023 is as given below:

Sl	Specific condition	Status of compliance	Remarks
1.	That, the occupier shall make the approach road and roads within premises of the plant and work areas asphalted or concreted	Partially Complied	We have already given the order to the contractor to construct the road within 4 to 6 months in the iron ore and coil storage area. po copy is attached
2.	That, the occupier shall purchase raw material only from valid source	Being complied	Yes, we have purchase raw material only from valid source.

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GM Iron & Steel Company Ltd.

CIN : U27310WB2007PLC113656 E-mail : gmsteelbbsr@gmail.com

PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, (I) Phase, Industrial Area,
Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

PLANT-Kurti, Khunti, Chandil (Opp. Mukhia Hotel), Dist. Seraikella-Kharsawan, Jh.-832404

12.	That, the occupier shall comply the provision of charter on corporate responsibility for environment protection immediately after one year of production	Being complied	We will submit the photograph
13.	That, the occupier shall construct gariand drain, toe wall and settling tank for storage of solid wastes and raw materials separately and de-siltation of settling tanks shall be done regularly.	Partially complied	PO is already given and work will do within 2 to 4 months.
14.	That, the occupier shall submit compliance of condition of CTO half yearly to be Board.	Partially complied	
15.	That, the occupier shall regularly operate closed circuit television (CCTV) camera for monitoring operational status of APCDs	Being complied	
16.	That, the occupier shall operate and maintain Air pollution control Device(APCD)regularly and submit the photograph	Being complied	We will submit regularly photograph of (APCD)
17.	That, the occupier shall ensure that no fly ash laden air should go to the nearby village. There must be proper protection to villagers from fly ash laden air like three tier tree plantation fine mesh net etc.		Further not applicable and we have not CPP in plant
18.	That, the occupier shall submit NOC from central ground water authority/state ground water authority regarding extraction/consumption of ground water.	Partially complied	We have attached copy of NOC from central ground water authority
19.	That, the occupier shall operate on-line emission monitoring system and ensure uninterrupted and regular transmission of data to JSPCB server.	Being complied	We will attached the copy of data monitoring (6 months average report)
20.	That, the occupier shall operate PM10 analyzer with online connectivity and ensure uninterrupted and regular transmission of data to JSPCB server.	Being complied	As per CPCB and JSPCB guidelines
21.	That, the occupier shall operate Effluent treatment plant(ETP)	Being complied	The process water is kept in the close circuit
22.	That, the occupier shall raise the	Being complied	



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GM Iron & Steel Company Ltd.

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PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,
Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

PLANT-Kurli, Khunti, Chandil (Opp. Mukhla Hotel), Dist. Seraikella-Kharsawan, Jh. -832404

	height of all stacks attached with air pollution control devices (APCD) up to 30 meters		
23.	That, the occupier shall comply fugitive emission standards of 2000 g/m ³ at a distance of 10 meter from raw material crusher and product handling areas etc.	Partially complied	We have already placed an order for a new heat exchanger to replace the old one, and the work will be completed within 6 to 8 months. (PO copy attached)
24.	That, the occupier shall provide separate electricity meter with all APCD	Partially complied	We are submitting photograph of separate electricity meter with all APCD
25.	That, the occupier shall install mechanical operated system for timely collection and removal of the flue dust generated in air pollution control device.	Partially complied	Presently manually cleaned every Sunday
26.	That, the occupier shall provide software controlled interlocking facility keeping in view of on-line emission and effluent monitoring system to ensure stoppage of feed conveyor, so that the feed to the kiln would stop automatically, if emergency/safety cap of the rotary kiln is opened or ESP is non-operational	Being complied	
27.	That, the safety cap/emergency stack of rotary kiln type plant, which is generally installed above the after burner chamber (ABC) of feed end column should not be used for discharging untreated emission, bypassing the air pollution control device	Being complied	
28.	The content of Environmental clearance vide F.No.-11011/641/2009-IA (1) dated 17.01.2011 for expansion of sponge iron plant (100 TPD to 200 TPD) and installation of steel melting shop (330 TPD) and captive power plant (12MW-4MW WHRB & MW AFBC) by M/s Bimaldeep Steel Private Limited.		We had submitted offline transfer of change in ownership M/s Bimaldeep steel private limited to M/s GM Iron & steel company limited on 30/11/2022 at MOEF (I.A Division) Gov. Of India, paravaran

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PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,
Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

PLANT-Kurti, Khunti, Chandil (Opp. Mukhia Hotel), Dist. Seraikella-Kharsawan, Jh. -832404

			phawan,CGO complex,Lodhi road,new-delhi-11008.again we had submitted online applied for transfer of BC to MoEF & CC vide ref.no- (A/JH/Ind/457406/2024 dated-02-01-2024 has been still pending by concerned authorities
29.	That, the occupier shall dispose fly ash as per Fly ash notification 1999 and its amendment therein		Further not applicable and we have not CPP in plant
30.	That, Regular monitoring of influent and effluent surface sub-surface and ground water (including chromite) should be ensured and treated wastewater should meet the norms prescribed by the state pollution control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the ministry's Regional office at Bhubaneswar SPCB and CPCB.	Assure to complied	We have attached the test copy
31.	That, A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal	Partially complied	Action plan must be done.
32.	That, proper handling,storage,utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste should be submitted to the ministry's Regional office at Bhubaneswar,SPCB and CPCB.	Assure to complied	We load the waste solid material, cover it properly, and then dispose of it.
33.	That, vehicular pollution due to transportation of raw material and	Being complied	



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GM Iron & Steel Company Ltd.

CIN : U27310WB2007PLC113656 E-mail : gmsteelbbsr@gmail.com

PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,
Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

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	finished products shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.		
34.	That, the water consumption shall not exceed as per the standard prescribed for the steel plants.	Being complied	Relevant report
35.	That, the occupier shall submit applications for renewal of consent under section 25/26 of the water (prevention & control of pollution) Act, 1974 and under section 21 of the Air (prevention & control of pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.03.2025 with documents showing compliance of all of the above condition.	Assure to complied	

(B)	General conditions		
SI	Stipulated conditions	Status of compliance	Remarks
01.	That, the occupier shall maintain the National Ambient Air Quality standard given below:	Being complied	PM 10 analyzer has been installed for regular monitoring.
02.	That, the occupier shall maintain the emission quality within the standard and the quantity as follows:	Being Complied	OCEMS has been installed Assured to maintain
03.	That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard(s) and the discharge quantity as below:	Being Complied	
04.	That, the occupier shall dispose of solid wastes as follows:	Being complied	
05.	That, the occupier shall keep DG set(s) within acoustic enclosure(s) and shall keep the height(s) of exhaust pipets) as per central pollution control board norm.	Being complied	
06.	That, the occupier shall install and maintain central ground water Board/state Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.	Partially complied	We have attached PO copy with progress report with photograph.
07.	That, the occupier shall grow and	Being complied	

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PLANT-A11P A12P A13P AND A14, A5P A6P A7 AB A9 A10 A11P, III Phase, Industrial Area,
Adityapur, Jamshedpur, Dist. : Seralkella-Kharsawan, Jharkhand-831013

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	maintain greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.		
08.	That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year.	Being complied	
09	That the occupier shall submit report(s) duly monitored and issued by an NABL accredited/ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-Para(2),(3),(4) and (5) of paragraph 3 of this CTO yearly at required periodicity.	Being complied	We have attached the latest test report accordingly
10.	That, this CTO is valid subjected to the validity of mining lease/Mining plan/Ecofriendly/Environmental clearance, if applicable. In case of no renewal of Mining lease/Mining plan, this consent shall be treated as revoked automatically.	Agreed	
11.	That, this CTO is issued from the Environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. the sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/unit/occupier	Agreed	
12.	That, this CTO shall not in any way, adversely affects or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the state Board for violation of the provisions of the Act or the Rules made there under	Agreed	
13.	That, the occupier shall comply with all applicable provision of the water (prevention & control of pollution)Act,1974;the water (prevention & control of pollution)cess Act,1977;The Air (prevention & control of pollution)Act,1981;and the Environment(protection)Act,1986 and Rules made there under.	Assured to complied	



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CIN : U27310WB2007PLC113456 E-mail : gm@steelcityindia.com
 LANT-A11P A12P A13P AND A14, ASP A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,
 Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013
 PLANT-Kurti, Khunti, Chandil (Opp. Mukhya Hotel), Dist. Seraikella-Kharsawan, Jh. -832404

The point-wise status of compliance to the conditions stipulated in the Environment clearance letter issued by the ministry vide letter No J-11011/641/2009-IA.2 (1) dated 17.01.2011 is given below:

SI	Stipulated conditions	Status of compliance	Remarks
I.	Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. On-line ambient air quality monitoring and continuous stack monitoring facilities for all the stack shall be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP) and bag filter etc. shall be provided to keep the emission levels below 50 mg/Nm by installing energy efficient technology		We have already installed Electrostatic precipitator (ESP) in the plant and the stack emissions are monitored continuously and connected to the CPCB server. There is a single stack of 30 metres height. The project has also installed bag filters in the project at various dust generation machineries and location to reduce dust emissions
II.	As proposed, Electrostatic precipitator (ESP) shall be provided to WHRB, FBC and DRI plants to control particulate emissions within 50 mg/Nm. Fume extraction system shall be provided to induction furnaces to control the emissions within the prescribed standards.		Being complied it was observed that the project has ESP installed for the DRI plant
III.	The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.		Already submitted reports on the monitoring of the Ambient Air Quality in the industrial plant.
IV.	Gaseous emission levels including secondary fugitive emissions from all the sources shall be control within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines/Code of Prac issued by the CPCB shall be followed. New standards		it was observed at site that the project has installed monitoring equipment for continuous gaseous emissions monitoring

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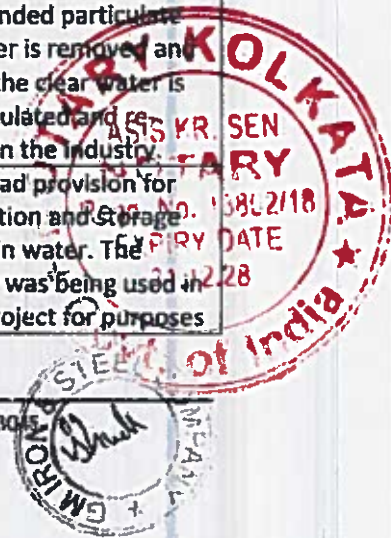
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PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,
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	for the sponge iron plant issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008 should be followed.		from the stack. This is being transmitted to the CPCB and JSPCB servers online. The stack emission values have been mentioned at table number 1, in the compliance to specific condition no(1). values reported are within the limits.
V.	Hot gases from DRI kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse soiled and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fan and stack		it is noted that the hot gases from the DRI kiln is passed through Dust settling chamber (DSC) and after burning chamber (ABC) to burn CO. The gas is later passes through the ESP, ID fan and the stacks, cleaned before leaving out into the atmosphere
VI.	Total water requirement shall not exceed 1,050 KLD. Efforts shall further be made to use maximum water from the rain water harvesting sources. Use of air cooled condensers shall be explored and closed circuit cooling system shall be provided to reduce water consumption and water requirement shall be modified accordingly. All the effluent shall be treated and used for ash handling, dust suppression and green belt development. No effluent shall be discharged and zero discharge shall be adopted. Sanitary sewage should be treated in specific tank followed by soak pit.		drawing water from the 7 numbers of Tube wells for which the project authorities have made applications to the Ground water authorities vide letter No.87296 dated 21.01.2023. Water from the plant is directed into a settling chamber in which the suspended particulate matter is removed and then the clear water is recalculated and re-used in the industry.
VII.	Effort shall be made to make use of rain water harvested. If needed, capacity of the reservoir should be enhanced to meet the maximum water requirement. Only balance water		We had provision for collection and storage for rain water. The water was being used in the project for purposes

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PLANT-A11P A12P A13P AND A14, ASP A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,
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	requirement shall be met from other source.		like water sprinkling over roads for dust suppression, watering the plantations, washing, etc However, it was noted that the project was drawing water through the 07 nos. of bore wells which are stated to have been made by the earlier owner.
VIII.	Regular monitoring of influent and effluent surface, sub-surface and ground water (including chromite) should be ensured and treated wastewater should meet the norms prescribed by the State Pollution Control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Ranchi, SPCB and CPCB.		We have attached flow-meter in & out with photograph and online data sheet.
IX.	The water consumption shall not exceed as per the standard prescribed for the steel plants.		
X.	All the coal fines, char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be used for briquette making or disposed off anywhere else. AFBC boiler shall be installed simultaneously along with the DRI plant to ensure full utilization of char from the beginning. Scrap shall be used in steel melting shop (SMS) and SMS slag and kiln accretions shall be properly utilized. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner.	We have AFBC Boiler. Therefore, the coal fines and char from the DRI Plant is presently not being consumed in the AFBC boiler. The plant does not have SMS plant in operation. Presently, all the solid wastes are being stored within the plant and partly disposed to the vendors.	Partially complied We have AFBC Boiler. Therefore, the coal fines and char from the DRI Plant is presently not being consumed in the AFBC boiler. The plant does not have SMS plant in operation. Presently, all the solid wastes are being stored within the plant and partly disposed to the vendors.



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PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,
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			we will complied.
XI.	Proper Utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2019.	We have not CPP in the plant and there is no generation of fly ash in the plant.	Further not applicable and we have not CPP in plant
XII.	Vehicular pollution due to transportation of raw material finished products shall be controlled. Proper arrangements shall also be made to control dust emission during loading and unloading of the raw material and finished product.		Being complied Water sprinkling is done by the through water tankers to water on the roads. It was noted that there were water sprinklers installed near the loading and unloading sites. However, the project needs to increase the number of water sprinklers along the roads as well as loading and unloading sites
XIII.	All internal roads shall be black topped. The roads shall be regularly cleaned with mechanical sweepers. A 3- tier avenue plantation using native species shall be the linked coal mines shall be created within the unit		Partially complied The project has made some parts of the roads concrete and has assured to make all roads concrete within one year time. Presently, cleaning is being carried out by means of manual cleaning.
XIV.	Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and composition, end use of solid hazardous waste should be submitted to the Ministry's Regional Office at Bhubaneswar SPCB and CPCB.		We have keeping all raw materials within project area. However, proper systematic means of covering of materials by sheds or by tarpaulin and storage of raw materials, with proper covering and measures to check spillage are to be adopted by us.
XV.	A time bound action plan shall submit to reduce solid waste, proper utilization and disposal.		Partially complied Submitting Time Bound Action Plan to reduce solid waste and its proper utilization.
XVI.	Risk and Disaster Management plan		Partially Complied



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PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,
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	along with the migration measures shall be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB within 3 months of issue of environment clearance		Disaster management related plan is attached.
XVII.	As proposed, green belt shall be developed in 33% of plant area as per the CPCB guidelines in consultation with the DFO.		Already developed new green belt plantation along the boundary and within the plant. we have developed raising 33% green belt as per the stipulation.
XVIII.	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants should be implemented.		Being complied (charter on corporate responsibility for environment protection (CREP) is attached.
XIX.	At least 5% of the total cost of the project should be earmarked towards the corporate social responsibility and item-wise details along with time bound action plan should be prepared and submitted to the Ministry's regional Office at Bhubaneswar. Implementation of such program should be ensured accordingly in a time bound manner.		Being complied (Based assessment study and development of CSR report is attached)
XX.	The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the		Being complied

B.	General Conditions	
I.	The project authorities shall strictly adhere to the stipulations made by the Jharkhand Pollution Control (JPCB) and State Govt.	Being complied We have obtained CTO from the Jharkhand State Pollution Control Board



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			Vide letter No. JSPCH /HOI RNCI CTO - 149971141 2023/516 dated 23/ 031 2023 which is valid Up to 31/03/2025.
II.	At no time, the emission shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.	The reports on environment quality monitoring provided by the project proponents, Stack emission recorded is SPM and the AAQ within the prescribed limits. (test report and online data sheet is attached)	Being complied
III.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In Case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environment protection measures required, if any		Assured to comply We assured that project proponent to comply with the stipulation.
IV.	The gaseous emissions from various process units shall conform to the load/mass based standards notified by the Ministry on 19 th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location		Being complied The project proponents have assured to comply with the stipulation
V.	The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules 1989 as amended in October, 1994 and January 2000. Authorization from the JPCB shall be obtained for collection, treatment, storage and disposal of hazardous wastes.		Being complied The project authorities have submitted copy of the authorization from the Jharkhand State Pollution Control Board vide Authorization no. JSPCB IHOI RNC/HWM 16287064/2023/84 dated 12/12/2023



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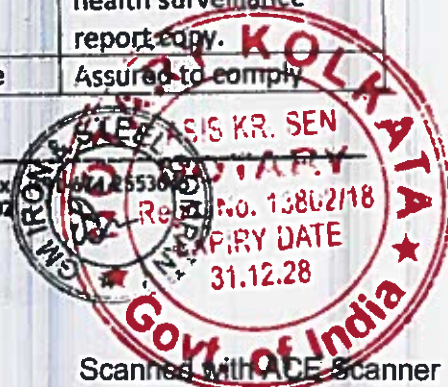
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			We have attached new application copy.
VI.	The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Waste (Management and Handling) Rules, 2003. Authorization from the pollution Control Board must be obtained for collection / treatment / storage / disposal of hazardous wastes		Being complied The project authorities have submitted copy of the authorization from the Jharkhand State Pollution Control Board vide Assured to Submit Authorization no. JSPCB/HO/RNC/HWM162 87064/2023/84 dated 12/12/2023. New application no-18549020, Dated 16/02/2024. Alredy applied. Application is still pending by JSPCB. We have attached new application copy.
VII.	The overall noise level in and around the plant area shall be kept well within the standards (85 dBA) by providing noise Committee. Control measures including acoustic hoods, silencers, enclosures etc. on all source of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1989 [viz, 75 dBA (day time) and 70 dBA (night time).		Being to submit We have attached latest test report copy
VIII.	The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table		Being complied We have attached PO copy with photograph
IX.	Occupation Health shall Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.		Partially complied We have attached staff health surveillance report copy.
X.	The project proponent shall also	The project proponents have	Assured to comply

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PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,
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	comply with all the environmental protection measures	submitted that they have purchased the plant from Bank during auction. They do not have a copy of the EIA/EMP prepared based on which EC has been issued by the Ministry. However, they have sought time of 3 months to comply with the stipulation.	within 6 months. We have attached name change copy on MoEF and after name change we will take expension E.C, however we have submitted proper all the Environmental protection measures.
XI.	A separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions		Being complied We have appointed name with contact number. Shudhansu prakash-9108121695
XII.	As proposed, Rs. 6047.00 Lakhs and Rs. 969.00 Lakhs shall be earmarked towards total capital cost and recurring cost/annum for environmental pollution control measures and judiciously used to implement the conditions stipulated by the Ministry of Environment and Forest as well as the State Government. A time bound implementation schedule shall be implement all submitted to the Ministry and its Regional Office at Bhubaneswar to implement all the conditions stipulated herein. The funds so provided shall not be diverted for any others purpose.		Partially complied We have attached action plan for project proponents with implementation schedule.
XIII.	A copy of clearance letter shall be sent the proponent to concerned panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any from whom suggestions/representations, if any were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.		Being complied We have attached copy of NGO regarding clearance action plan for project proponents with implementation schedule to regional office, MOEF/CC
XIV.	The project proponent shall upload the status of compliance of the		



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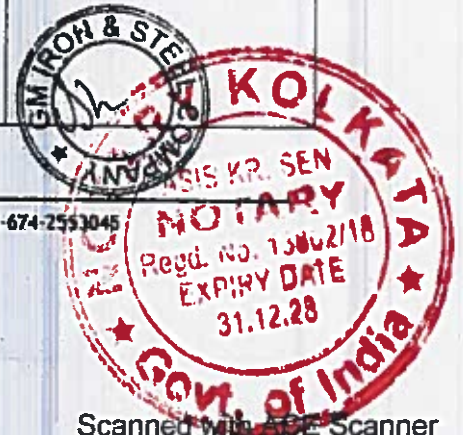
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	stipulation environment clearance conditions, including results of monitored data their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and PPCB. The criteria pollutant levels namely; RSPM (PM 2.5 and PM 10) SO ₂ , NO _x (ambient levels as well as stack)		Being complied (copy attached)
XV.	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated environmental conditions including result of monitored data (both in hard copies as well as by e-mail) to the Regional Office MoEF&CC. of MoEF, the respective Zonal Office of CPCB and the JSPCB. The Regional Office of this Ministry/CPCB/JSPCB shall monitor the stipulated conditions.		Being complied (copy attached)
XVI.	The Environment Statement for each financial year ending 31st March in Form V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board' as prescribed under the Environment (Protection) Rules, 1986 as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the		Being complied
XVII.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the JSPCB and may also be seen at the website of the Ministry of D. • Industry, M/s GM Iron and Environment and Forests at http://envfor.nic.in This shall be advertised within seven days from		Being complied



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GM Iron & Steel Company Ltd.

CIN : U27310WB2007PLC113656 E-mail : gmsteelbbsr@gmail.com

PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,
Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

PLANT-Kurli, Khunti, Chandil (Opp. Mukhia Hotel), Dist. Seraikella-Kharsawan, Jh. -832404

	the date of issue of the newspapers that are widely circulated in the region of which one shall be in the /vernacular language of the locality concerned and a copy of the same should be forwarded to the regional office.	
XVIII.	Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	Being complied

Therefore, it is our humble request to you kindly consider our request for depositing Rs.2,53,125.00(only 6 days)instead of the total environmental cost of Rs.26,15,625.00(60 days).we would like to assure you that we will be ready to deposit the said amount within a week.

Thanking You

FOR G.M IRON & STEEL COMPANY LIMITED

Shudhansu Prakash
Shudhansu Prakash

(Authorised Signatory)

GM IRON & STEEL CO. LTD.

Shudhansu Prakash
Authorized Signatory



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GM Iron & Steel Company Ltd.

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PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area, Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

PLANT-Kurli, Khunti, Chandil (Opp. Mukhla Hotel), Dist. Seraikella-Kharsawan, Jh. -832404

Ref No- GISCL/24-25/32

Dated 01/10/2024

To,
The Member Secretary
Jharkhand Pollution Control Board
T.A Division Building, HEC, Dhurwa, Ranchi-834004(Jharkhand)

*--Your current later Ref no.B-2117, Dated-30-09-2024 regarding Direction of Closure

*--Your older later Ref no.OA/63/2024/EZ/B-1233,Dated-20-05-2024

Our Reply against show cause notice ref no-nil, Dated-28-05-2024 The answer of the show cause was presented before Sanjay Srivastava sir (Section Head) (Recliving copy attached) and 2nd show copy attached

Again we are submitting Reply against show cause notice ref no-GISCL/24-25/11, Dated 05-07-2024 (As ours reply has been lost by your office, then we was re-submitted the reply to Amrita mam. (receiving copy attached) on 11-6/22 - 5/8/24 and 7855 dated 2/09/2024

Sub:- Reply to the Later ref no-B-2117 dated-30/09/2024 Direction of closure under section 33 (A) of the water (Prevention and control of pollution) Act ,1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act 1981-reg. regarding notice in the matter of O.A No. 63/2024 (Earlier O.A. No. 18/2024/PB) in the matter of Ajay Kumar Murarka Vs State of Jharkhand & Ors) pending before the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata – Regarding environmental compensation.

Dear Sir,

We are requesting to you kindly AS PER OUR CALCULATION OF ENVIROMENTAL COMPENSATION OF M/S G.M IRON & STEEL COMPANY LIMITED, 3RD PHASE, INDUSTRIAL AREA, ADITYAPUR, and SARAIKELA-KHARSAWAN WILL BE FLOWING FACTS.

➤ Joint inspection visited date 09/04/2024, but environmental compensation calculation start date is 11/03/2024 to 11/05/2024 (Total 60 days) But even if calculated from your visit date, It is 33 days.

➤ We would like to tell Mr. that every Sunday in our plant, all the place where there is any kind of dust are cleaned in the entire plant.

➤ According to this, the next Sunday from 09/04/2024 to 14/04/2024, total 6 days, if according to your visit calculation process will be 6 days *42,187,50=2,53,125.00.

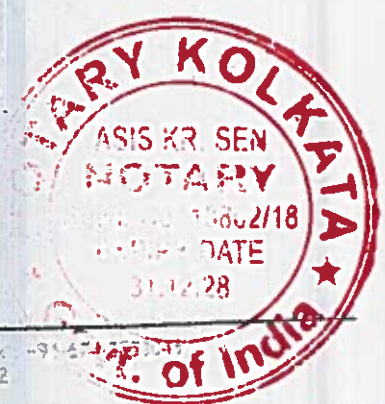
Therefore, it is our humble request to you kindly consider our request for depositing Rs.2,53,125.00 (only 6 days) instead of the total environmental cost of Rs.26,15,625.00 (60 days). we would like to assure you that we will be ready to deposit the said amount within a week.

If sir feels appropriate, you can get all the facts checked again.

Thanking You

For G.M IRON & STEEL CO. LTD
GM IRON & STEEL CO. LT.,

Shudhansu Prakash
Authorized Signatory



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GM Iron & Steel Company Ltd.

CIN : U27310WB2007PLC113656 E-mail : gmsteelbbsr@gmail.com

PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,
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We are submitting as per your notice as per facts step by step with photograph.

S.No		Remark
1.	The ministry of Environment and Forests Govt. of India has issued EC in favour of M/s Bimaldeep steel Pvt ltd. vide letter No J-11D11/641/2009-IA.2 (1) dt. 17/01/2011. The earlier project proponent, M/s Bimaldeep steel private limited, since being granted EC to the project in 2011, has not submitted timely half yearly compliance report to the Regional office of MOFE&CC as well as SPCB.	We received the CTO (Consent to Operate) grant after the revolution on 08-04-2022, and finally, we started production on 05-05-2022. We submitted the half-yearly compliance report to the regional office of MoEF&CC as well as SPCB on 24-11-2023 and 18-12-2023. We will submit the next compliance report in June 2024.
2.	It was observed that the project had huge storage of bag filter dust as well as ESP dust stored within the industrial premises unsystematically. The project should prepare a safe disposal plan for these wastes as per the prevailing rules and regulations laid down by the pollution control board.	We have already cleaned the ESP dust as well as the bag filter dust, and we are using the wastes dust for land filling in the lower down areas.
3.	The project has to develop green belt as stipulated in the Environment clearance letter but the same has been not complied.	We are already planning to carry out planting in the development new green area and have also developed. Photograph is attached.
4.	All the roads within the industrial unit need to be made concrete/ black topping to reduce the fugitive emissions.	We have already given the order to the contractor to construct the road within 4 to 6 months in the iron ore and coil storage area and po copy is attached.
5.	Fugitive emission was seen from various sections as leakages were found during the inspection.	We have already placed an order for a new heat exchanger to replace the old one, and the work will be completed within 6 to 8 months. po copy attached.
6.	Housekeeping was found not up to the marks as raw materials and solid waste were also found kept in open.	We have made a plan to construct a new shed with an RCC floor and housekeeping is now up to date within 1 year.
7.	Project has not constituted separate Environmental	We have already appointed an

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	management cell equipped with full fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions and Environmental statement is also not being filled properly.	Environment and Safety Manager (Shudhansu Prakash), and we have also applied for the QMS (quality management system) certificate and we are submitting proper environmental statement.
8.	Display Board is wall painted and not being updated on regular basis. Project need to install digital Display screen near the main gate for public display.	Already installed. (photograph attached)
9.	Project authorities have not submitted charter on Corporate responsibility for environment protection immediately after one year of production.	Charter on corporate responsibility for environment protection copy is attached
10.	Project authorities were asked to submit detailed layout plan of the plant but the same has been not made available by the unit's representatives.	We are submitting detailed layout plan of the plant. Copy attached
11.	Project has installed and functioning ESP and chimney which are claimed to be outside the 13-acre land and lies in the disputed 4.57 acre lands. But the structure seems to be old and constructed by the earlier owner of the Unit. ESP and stack are integral part of the sponge iron Unit and the project cannot be run without operating Air pollution control devices as mentioned above situated at disputed land.	When we purchased this plant from CFM, they handed over the ESP and chimney within the 13-acre land. The ESP and chimney are to be inside the 13-acre land, and this matter is already running in judicial court.

The point-wise status of compliance to the conditions stipulated in the earlier C.T.O issued by the JSPC Board vide Ref.No.JSPCB/HO/RNC/CTO-14997114/2023/516 dated 23.03.2023 is as given below:

Sl	Specific condition	Status of compliance	Remarks
1.	That, the occupier shall make the approach road and roads within premises of the plant and work areas asphalted or concreted	Partially Complied	We have already given the order to the contractor to construct the road within 4 to 6 months in the iron ore and coil stroge area. po copy is attached
2.	That, the occupier shall purchase raw material only from valid source	Being complied	Yes, we have purchase raw material only from valid source.
3.	That, the occupier shall make work area and transport roads concrete/black top	Partially complied	We have already given the order to the contractor to construct the road in transport road within 4 to 6 months (PO copy attach)
4.	That, the occupier shall submit	Assure to complied	Already PO given

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GM Iron & Steel Company Ltd.

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PLANT-Kurli, Khunti, Chandii (Opp. Mukhia Hotel), Dist. Seraikella-Kharsawan, Jh. -832404

	photographs of tree plantation rain water harvesting, Boundary wall and water sprinkling system		rainwater harvesting and for new belt plantation(attach photograph)
5.	That, the occupier shall submit noise monitoring report to the Board	Being complied	I have attach the copy of noise monitoring report.
6.	That, the occupier shall comply with conditions of authorization under Hazardous and other Wastes(management and transboundary movement)rules 2016	Being complied	Already installed (photograph attached)
7.	That, the occupier shall ensure the cleaning and wetting of ground regularly to improve housekeeping	Being complied	Already running vehicle sprinkling system and We have planning to installed mixed fog/mist cannon system within 1 to 2 months
8.	That, the occupier shall have its conveyor belt for transporting the materials fully covered all along its way and transfer points and suction system should be connected to dusting equipment.	Being complied	
9.	That, the occupier shall make water sprinkling arrangement in areas around crushing and screening units, raw material heaps at unloading points heavy vehicle movement areas, roads and waste dump sites etc.	Being complied	
10.	That, the occupier shall construct the shed for keeping Iron ore properly and ensure crushing and screening operation in shaded enclosed area.	Partially complied	We have planned to extension the shed for keeping iron ore and work will done current financial year.
11.	That, the occupier shall operate and maintain Air pollution control device (APCD) regularly and submit photographs.	Being complied	
12.	That, the occupier shall comply the provision of charter on corporate responsibility for environment protection immediately after one year of production	Being complied	We will submit the photograph
13.	That, the occupier shall construct garland drain, toe wall and settling tank for storage of solid wastes and raw materials separately and de-siltation of settling tanks shall be done	Partially complied	PO is already given and work will do within 2 to 4 months.

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Authorized Signature

AA

GM Iron & Steel Company Ltd.

CIN : U27310WB2007PLC113656 E-mail : gmsteelbbsr@gmail.com

PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,
Adityapur, Jamshedpur, Dist. : Seraikella-Kharsawan, Jharkhand-831013

PLANT-Kurti, Khunti, Chandil (Opp. Mukhla Hotel), Dist. Seraikella-Kharsawan, Jh. -832404

	regularly.		
14.	That, the occupier shall submit compliance of condition of CTO half yearly to be Board.	Partially complied	
15.	That, the occupier shall regularly operate closed circuit television (CCTV) camera for monitoring operational status of APCDs	Being complied	
16.	That, the occupier shall operate and maintain Air pollution control Device (APCD) regularly and submit the photograph	Being complied	We will submit regularly photograph of (APCD)
17.	That, the occupier shall ensure that no fly ash laden air should go to the nearby village. There must be proper protection to villagers from fly ash laden air like three tier tree plantation fine mesh net etc.		Further not applicable and we have not CPP in plant
18.	That, the occupier shall submit NOC from central ground water authority/state ground water authority regarding extraction/consumption of ground water.	Partially complied	We have attached copy of NOC from central ground water authority
19.	That, the occupier shall operate on-line emission monitoring system and ensure uninterrupted and regular transmission of data to JSPCB server.	Being complied	We will attached the copy of data monitoring (6 months average report)
20.	That, the occupier shall operate PM10 analyzer with online connectivity and ensure uninterrupted and regular transmission of data to JSPCB server.	Being complied	As per CPCB and JSPCB guidelines
21.	That, the occupier shall operate Effluent treatment plant (ETP)	Being complied	The process water is kept in the close circuit.
22.	That, the occupier shall raise the height of all stacks attached with air pollution control devices (APCD) up to 30 meters	Being complied	
23.	That, the occupier shall comply fugitive emission standards of 2000 g/m ³ at a distance of 10 meter from raw material crusher and product handling areas etc.	Partially complied	We have already placed an order for a new heat exchanger to replace the old one, and the work will be completed within 6 to 8 months (PO copy attached)
24.	That, the occupier shall provide separate electricity meter with all APCD	Partially complied	We are submitting photograph of separate electricity meter with all APCD

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GM Iron & Steel Company Ltd.

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PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,
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PLANT-Kurla, Khunti, Chandil (Opp. Mukhia Hotel), Dist. Serakella-Kharsawan, Jh. -832404

25.	That, the occupier shall install mechanical operated system for timely collection and removal of the flue dust generated in air pollution control device.	Partially complied	Presently manually cleaned every sunday
26.	That, the occupier shall provide software controlled interlocking facility keeping in view of on-line emission and effluent monitoring system to ensure stoppage of feed conveyor, so that the feed to the kiln would stop automatically, if emergency/safety cap of the rotary kiln is opened or ESP is non-operational	Being complied	
27.	That, the safety cap/emergency stack of rotary kiln type plant, which is generally installed above the after burner chamber(ABC) of feed end column should not be used for discharging untreated emission, bypassing the air pollution control device	Being complied	
28.	The content of Environmental clearance vide F.No.J-11011/641/2009-IA. (1) dated 17.01.2011 for expansion of sponge iron plant (100 TPD to 200 TPD) and installation of steel melting shop (330 TPD) and captive power plant (12MW-4MW WHRB & MW AFBC) by M/s Bimaldeep Steel Private Limited.		We had submitted offline transfer of change in ownership M/s Bimaldeep steel private limited to M/s GM iron & steel company limited on 30/11/2022 at MOEF (I.A Division) Gov. Of India, paryavaran bhawan, CGO complex, Lodhi road, new -delhi-11003. again we had submitted online applied for transfer of EC to MoEF & CC vide ref. no- IA/JH/Indi/457406/2024 dated-02-01-2024 has been still pending by concerned authorities
29.	That, the occupier shall dispose fly ash as per Fly ash notification 1999 and its amendment therein		Further not applicable and we have not CCP in plant
30.	That, Regular monitoring of influent and effluent surface sub-surface and	Assure to complied	We have attached the test copy

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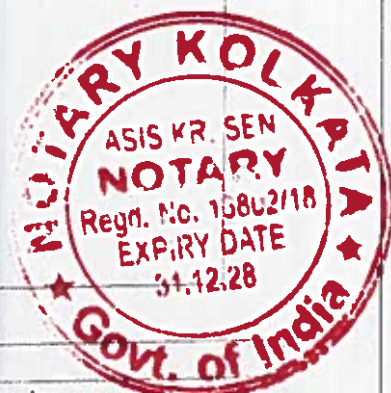
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PLANT-Kurti, Khunti, Chandil (Opp. Mukhla Hotel), Dist. Seralkella-Kharsawan, Jh. -832404

	ground water (including chromite) should be ensured and treated wastewater should meet the norms prescribed by the state pollution control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the ministry's Regional office at Bhubaneswar SPCB and CPCB.		
31.	That, A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal	Partially complied	Action plan must be done.
32.	That, proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste should be submitted to the ministry's Regional office at Bhubaneswar, SPCB and CPCB.	Assure to complied	We load the waste solid material, cover it properly, and then dispose of it.
33.	That, vehicular pollution due to transportation of raw material and finished products shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.	Being complied	
34.	That, the water consumption shall not exceed as per the standard prescribed for the steel plants.	Being complied	Relevant report
35.	That, the occupier shall submit applications for renewal of consent under section 25/26 of the water (prevention & control of pollution) act, 1974 and under section 21 of the Air (prevention & control of pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.03.2025 with documents showing compliance of all of the above condition.	Assure to complied	



(B)	General conditions		
Sl	Stipulated conditions	Status of compliance	Remarks

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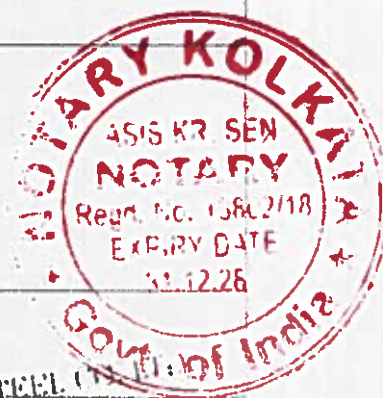
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PLANT-Kurti, Khunti, Chandil (Opp. Mukhia Hotel), Dist. Seraikella-Kharsawan, Jh. -832404

01.	That, the occupier shall maintain the National Ambient Air Quality standard given below:	Being complied	PM 10 analyzer has been installed for regular monitoring.
02.	That, the occupier shall maintain the emission quality within the standard and the quantity as follows:	Being Complied	OCEMS has been installed Assured to maintain
03.	That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard(s) and the discharge quantity as below:	Being Complied	
04.	That, the occupier shall dispose of solid wastes as follows:	Being complied	
05.	That, the occupier shall keep DG set(s) within acoustic enclosure(s) and shall keep the height(s) of exhaust pipets as per central pollution control board norm.	Being complied	
06.	That, the occupier shall install and maintain central ground water Board/state Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.	Partially complied	We have attached PO copy with progress report with photograph.
07.	That, the occupier shall grow and maintain greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.	Being complied	
08.	That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year.	Being complied	
09	That the occupier shall submit report(s) duly monitored and issued by an NABL accredited/ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-Para(2),(3),(4) and (5) of paragraph 3 of this CTO yearly at required periodicity.	Being complied	We have attached the latest test report accordingly
10.	That, this CTO is valid subjected to the validity of mining lease/Mining plan/Ecofriendly/Environmental clearance, if applicable. In case of no renewal of Mining lease/Mining plan, this consent shall be treated as revoked automatically.	Agreed	
11.	That, this CTO is issued from the Environmental angle only and does not absolve the occupier from other	Agreed	



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	statutory obligations prescribed under any other law or any other instrument in force. the sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/unit/occupier		
12.	That, this CTO shall not in any way, adversely affects or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the state Board for violation of the provisions of the Act or the Rules made there under	Agreed	
13.	That, the occupier shall comply with all applicable provision of the water (prevention & control of pollution) Act, 1974; the water (prevention & control of pollution) cess Act, 1977; The Air (prevention & control of pollution) Act, 1981; and the Environment (protection) Act, 1986 and Rules made there under.	Assured to complied	

The point-wise status of compliance to the conditions stipulated in the Environment clearance letter issued by the ministry vide letter No J-11011/641/2009-IA.2 (1) dated 17.01.2011 is given below:

Sl	Stipulated conditions	Status of compliance	Remarks
1.	Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. On-line ambient air quality monitoring and continuous stack monitoring facilities for all the stack shall be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP) and bag fill etc. shall be provided to keep the emission levels below 50 mg/Nm by installing energy efficient technology		We have already installed Electrostatic precipitator (ESP) in the plant and the stack emissions are monitored continuously and connected to the CPCB server. There is a single stack of 30 metres height. The project has also installed bag filters in the project at various dust generation machineries and location to reduce

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PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,
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PLANT-Kurli, Khunti, Chandil (Opp. Mukhia Hotel), Dist. Seraikella-Kharsawan, Jh.-832404

		dust emissions
II.	As proposed, Electrostatic precipitator (ESP) shall be provided to WHRB, FBC and DRI plants to control particulate emissions within 50 mg/Nm. Fume extraction system shall be provided to induction furnaces to control the emissions within the prescribed standards.	Being complied it was observed that the project has ESP installed for the DRI plant
III.	The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.	Already submitted reports on the monitoring of the Ambient Air Quality in the industrial plant.
IV.	Gaseous emission levels including secondary fugitive emissions from all the sources shall be control within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines/Code of Prac issued by the CPCB shall be followed. New standards for the sponge iron plant issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008 should be followed.	it was observed at site that the project has installed monitoring equipment for continuous gaseous emissions monitoring from the stack. This is being transmitted to the CPCB and JSPCB servers online. The stack emission values have been mentioned at table number 1, in the compliance to specific condition no(1). values reported are within the limits.
V.	Hot gases from DRI kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse soiled and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fan and stack	It is noted that the hot gases from the DRI kiln is passed through Dust settling chamber (DSC) and after burning chamber (ABC) to burn CO. The gas is then passes through the ESP, ID fan and the stacks, cleaned before leaving out into the atmosphere

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PLANT-A11P A12P A13P AND A14, A5P A6P A7 A8 A9 A10 A11P, III Phase, Industrial Area,
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VI.	Total water requirement shall not exceed 1,050 KLD. Efforts shall further be made to use maximum water from the rain water harvesting sources. Use of air cooled condensers shall be explored and closed circuit cooling system shall be provided to reduce water consumption and water requirement shall be modified accordingly. All the effluent shall be treated and used for ash handling, dust suppression and green belt development. No effluent shall be discharged and zero discharge shall be adopted. Sanitary sewage should be treated in specific tank followed by soak pit.		drawing water from the 7 numbers of Tube wells for which the project authorities have made applications to the Ground water authorities vide letter No.87296 dated 21.01.2023. Water from the plant is directed into a settling chamber in which the suspended particulate matter is removed and then the clear water is recalculated and re-used in the industry.
VII.	Effort shall be made to make use of rain water harvested. If needed, capacity of the reservoir should be enhanced to meet the maximum water requirement. Only balance water requirement shall be met from other source.		We had provision for collection and storage for rain water. The water was being used in the project for purposes like water sprinkling over roads for dust suppression, watering the plantations, washing, etc. However, it was noted that the project was drawing water through the 07 nos. of bore wells which are stated to have been made by the earlier owner.
VIII.	Regular monitoring of influent and effluent surface, sub-surface and ground water (including chromite) should be ensured and treated wastewater should meet the norms prescribed by the State Pollution Control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Ranchi, SPCB and CPCB.		We have attached flow- meter In & out with photograph and online data sheet.
IX.	The water consumption shall not		



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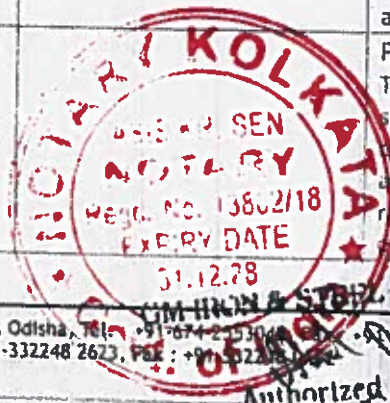
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	exceed as per the standard prescribed for the steel plants.		
X.	All the coal fines, char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be used for briquette making or disposed off anywhere else. AFBC boiler shall be installed simultaneously along with the DRI plant to ensure full utilization of char from the beginning. Scrap shall be used in steel melting shop (SMS) and SMS slag and kiln accretions shall be properly utilized. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner.	We have AFBC Boiler. Therefore, the coal fines and char from the DRI Plant is presently not being consumed in the AFBC boiler. The plant does not have SMS plant in operation. Presently, all the solid wastes are being stored within the plant and partly disposed to the vendors.	Partially complied We have AFBC Boiler. Therefore, the coal fines and char from the DRI Plant is presently not being consumed in the AFBC boiler. The plant does not have SMS plant in operation. Presently, all the solid wastes are being stored within the plant and partly disposed to the vendors. After EC expansion we will complied.
XI.	Proper Utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2019.	We have not CPP in the plant and there is no generation of fly ash in the plant.	Further not applicable and we have not CPP in plant
XII.	Vehicular pollution due to transportation of raw material finished products shall be controlled. Proper arrangements shall also be made to control dust emission during loading and unloading of the raw material and finished product.		Being complied Water sprinkling is done by the through water tankers to water on the roads. It was noted that there were water sprinklers installed near the loading and unloading sites. However, the project needs to increase the number of water sprinklers along the roads as well as loading and unloading sites
XIII.	All internal roads shall be black topped. The roads shall be regularly cleaned with mechanical sweepers. A 3- tier avenue plantation using native species shall be the linked coal mines shall be created within the unit		Partially complied The project has made some parts of the roads concrete and has assured to make all roads concrete within the year time.



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			Presently, cleaning is being carried out by means of manual cleaning.
XIV.	Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and composition, end use of solid hazardous waste should be submitted to the Ministry's Regional Office at Bhubaneswar SPCB and CPCB.		We have keeping all raw materials within project area. However, proper systematic means of covering of materials by sheds or by tarpaulin and storage of raw materials, with proper covering and measures to check spillage are to be adopted by us.
XV.	A time bound action plan shall submit to reduce solid waste, proper utilization and disposal.		Partially complied Submitting Time Bound Action Plan to reduce solid waste and its proper utilization.
XVI.	Risk and Disaster Management plan along with the migration measures shall be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB within 3 months of issue of environment clearance		Partially complied Disaster management related plan is attached.
XVII.	As proposed, green belt shall be developed in 33% of plant area as per the CPCB guidelines in consultation with the DFO.		Already developed new green belt plantation along the boundary and within the plant. we have developed raising 33% green belt as per the stipulation.
XVIII.	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants should be implemented.		Being complied (charter on corporate responsibility for environment protection (CREP) is attached.
XIX.	'At least 5 % of the total cost of the project should be earmarked towards the corporate social responsibility and item-wise details along with time bound action plan should be prepared and submitted to the Ministry's		Being complied Based assessment study and development of CSR report is attached)



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PLANT Kurli, Khunti, Chandil (Opp. Mukhia Hotel), Dist. Seraikella-Kharsawan, Jh. -832404
regional Office at Bhubaneswar.

	Implementation of such program should be ensured accordingly in a time bound manner.	
XX.	The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the	Being complied

B.	General Conditions		
I.	The project authorities shall strictly adhere to the stipulations made by the Jharkhand Pollution Control (JPCB) and State Govt.		Being complied We have obtained CTO from the Jharkhand State Pollution Control Board vide letter No. JSPCH /HOI RNCI CTO - 149971141 2023/516 dated 23/ 031 2023 which is valid Up to 31/03/2025.
II.	At no time, the emission shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.	The reports on environment quality monitoring provided by the project proponents, Stack emission recorded is SPM and the AAQ within the prescribed limits. (test report and online data sheet is attached)	Being complied
III.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In Case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environment protection measures required, if any		Assured to comply We assured that project proponent to comply with the stipulation.
IV.	The gaseous emissions from various		Being complied 31/12/23

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	process units shall conform to the load/mass based standards notified by the Ministry on 19 th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location	The project proponents have assured to comply with the stipulation
V.	The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules 1989 as amended in October, 1994 and January 2000. Authorization from the JPCB shall be obtained for collection, treatment, storage and disposal of hazardous wastes.	Being complied The project authorities have submitted copy of the authorization from the Jharkhand State Pollution Control Board vide Authorization no. JSPCB/HOI/RNC/HWM-16287064/2023/84 dated 12/12/2023 We have attached new application copy.
VI.	He project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Waste (Management and Handling) Rules, 2003. Authorization from the pollution Control Board must be obtained for collection / treatment / storage / disposal of hazardous wastes	Being complied The project authorities have submitted copy of the authorization from the Jharkhand State Pollution Control Board vide Assured to Submit Authorization no. JSPCB/HO/RNC/HWM16287064/2023/84 dated 12/12/2023. New application no-18549020, Dated 16/02/2024. Airedy applied. Application is still pending by JSPCB. We have attached new application copy
VII.	The overall noise level in and around the plant area shall be kept well within the standards (85 dBA) by providing noise Committee. Control measures including acoustic	Being to submit We have attached latest test report copy



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	hoods, silencers, enclosures etc. on all source of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1989 [viz, 75 dBA (day time) and 70 dBA (night time).		
VIII.	The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table		Being complied We have attached PO copy with photograph
IX.	Occupation Health shall Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.		Partially complied We have attached staff health surveillance report copy.
X.	The project proponent shall also comply with all the environmental protection measures	The project proponents have submitted that they have purchased the plant from Bank during auction. They do not have a copy of the EIA/EMP prepared based on which EC has been issued by the Ministry. However, they have sought time of 3 months to comply with the stipulation.	Assured to comply within 6 months. We have attached name change copy on MoEF and after name change we will take expansion E.C, however we have submitted proper all the Environmental protection measures.
XI.	A separate Environmental Management Cell (equipped with full-fledged laboratory facilities shall be set up to carry out the environmental management and monitoring functions		Being complied We have appointed name with contact number. Shudhansu prakash-9108121695
XII.	As proposed, Rs 6047.00 Lakhs and Rs. 969.00 Lakhs shall be earmarked towards total capital cost and recurring cost/annum for environmental pollution control measures and judiciously used to implement the conditions stipulated by the Ministry of Environment and Forest as well as the State Government. A time		Partially complied We have attached action plan for project proponents with implementation schedule.

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	(Protection) Rules, 1986 as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the	
XVII.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the JSPCB and may also be seen at the website of the Ministry of D. • industry, M/s GM Iron and Environment and Forests at http://envfor.nic.in This shall be advertised within seven days from the date of issue of the newspapers that are widely circulated in the region of which one shall be in the /vernacular language of the locality concerned and a copy of the same should be forwarded to the regional office.	Being complied
XVIII.	Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	Being complied

Therefore, it is our humble request to you kindly consider our request for depositing Rs.2,53,125.00(only 6 days)instead of the total environmental cost of Rs.26,15,625.00(60 days).we would like to assure you that we will be ready to deposit the said amount within a week. Or you may give proper guidance so that we can deposit environmental compensation amount.

Thanking You

FOR G.M IRON & STEEL COMPANY LIMITED

Shudhansu Prakash

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